

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

29.08.2013

OA No. 599/2013

Mr. V.D. Sharma, Counsel for applicant.

The applicant has filed this OA praying for a direction to release the benefits of Family Pension, PF, DCRG and GIS alongwith 24% interest from the date of his father i.e. on 27.12.2008. In this regard, he has also made a representation dated 13.02.2012 (Annexure A/1) but the same is pending consideration with the respondents.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 13.02.2012 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

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